

M/s Devaadas Mishra  
Deepan Mishra  
R.N. Naik, A.I.C.  
B.S. Tripathy

'A'

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH : CUTTACK.

Mr. A.K. Mishra

O.A. No.

354 /1991

Bhagaban Sahu

Applicant(s)

versus

Union of India & others

Respondent(s)

Sl. No.	Date	Orders with signature
1	1.10.91	<p>Heard. Admit. Issue notice to the Respondents to show cause within 30 days from the date of receipt of this notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>Heard Mr. Naik <del>fax</del> on the question of interim order if any appoint <sup>ment</sup> be made it should be expressly made subject to the result of this case. Appointee should be informed of this position. Therefore interim order is disposed of accordingly.</p>
2.	7.11.94	<p>Shri B.S. Tripathy for the Petitioner states that in view of the counter filed, the petitioner has no case which is a very fair <del>submi</del> concession made. Petition is dismissed. Mr. A.K. Mishra for respondents present.</p> <p><i>A</i> Member (Judicial).</p> <p>Vice-Chairman</p> <p><i>A</i> Member (Admn.)</p>